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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 29th May, 2013/Jyaistha 8, 1935 (Saka)

THE SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) SECOND ORDINANCE, 2013

No. 5 OF 2013

Promulgated by the President in the Sixty-fourth Year of the Republic of India;

An Ordinance further to amend the Securities and Exchange Board of India Act, 1992;

WHEREAS the Securities and Exchange Board of India (Amendment) Ordinance, 2013 further to amend the Securities and Exchange Board of India Act, 1992 was promulgated by the President on 21st January, 2013;

AND WHEREAS the Securities and Exchange Board of India (Amendment) Bill, 2013 to replace the said Ordinance has been passed by the Council of States and is pending in the House of the People;

AND WHEREAS the Securities and Exchange Board of India (Amendment) Ordinance, 2013 has ceased to operate on the 4th day of April, 2013;

AND WHEREAS it is considered necessary to give continued effect to the provisions of Securities and Exchange Board of India (Amendment) Ordinance, 2013 and to validate the actions taken under the said Ordinance;

AND WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

Short title and
commencement.

1. (1) This Ordinance may be called the Securities and Exchange Board of India (Amendment) Second Ordinance, 2013.

(2) It shall be deemed to have come into force on the 21st day of January, 2013.

Amendment of
section 15M.

2. In section 15M of the Securities and Exchange Board of India Act, 1992, for sub-section (1) the following sub-section shall be substituted, namely:—

“(1) A person shall not be qualified for appointment as the Presiding Officer of the Securities Appellate Tribunal unless he—

(a) is a sitting or retired Judge of the Supreme Court or a sitting or retired Chief Justice of a High Court; or

(b) is a sitting or retired Judge of a High Court who has completed not less than seven years of service as a Judge in a High Court.

(1A) The Presiding Officer of the Securities Appellate Tribunal shall be appointed by the Central Government in consultation with the Chief Justice of India or his nominee.”.

Validation and
savings.

3. Notwithstanding the fact that the Securities and Exchange Board of India (Amendment) Ordinance, 2013 has ceased to operate, anything done or any action taken or purported to have been done or taken or any permission or any direction given under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Ordinance. ord. 1 of 2013.

PRANAB MUKHERJEE,
President.

P.K. MALHOTRA,
Secy. to the Govt. of India.